

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL APPEAL NO. 1694/2019

BHARAT SINGH & ANR.

APPELLANTS

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT

O R D E R

1. The respondent/State of Uttar Pradesh is granted liberty to file an affidavit to bring on record documentary evidence to show the period of incarceration suffered by the appellant no.2 as an undertrial prisoner.
2. Let such affidavit be filed by a week.
3. Re-list after two weeks.
4. It is recorded that the appellant no.1 has passed away during the pendency of the appeal. The appeal at his instance stands abated.
5. Registry is directed to remove the name of the appellant no.1 from the cause title of the appeal and substitute the name of the appellant no.2 as the sole appellant.

.....J.
[DIPANKAR DATTA]

.....J.
[PRASHANT KUMAR MISHRA]

**New Delhi;
November 05, 2024.**

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 1694/2019

BHARAT SINGH & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(I.A. No. 188064/2024 - GRANT OF BAIL)

Date : 05-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Appellant(s) Mr. Syed Mehdi Imam, AOR

M/S. V. Maheshwari & Co., AOR

Mr. Lok Pal Singh, Sr. Adv.

Mr. Nagendra Singh, Adv.

Ms. Shaifali Singh, Adv.

Mr. Naman Raj Singh, Adv.

Mr. Akash Choudhary, Adv.

Dr. Amardeep Gaur, Adv.

Mr. Kamal Deep Kumar, Adv.

For Respondent(s) Mr. Vishnu Shankar Jain, AOR
Mr. Sarvesh Singh Baghel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The respondent/State of Uttar Pradesh is granted liberty to file an affidavit to bring on record documentary evidence to show the period of incarceration suffered by the appellant no.2 as an undertrial prisoner.
2. Let such affidavit be filed by a week.
3. Re-list after two weeks.
4. It is recorded that the appellant no.1 has passed away during the pendency of the appeal. The appeal at his instance stands abated.

5. Registry is directed to remove the name of the appellant no.1 from the cause title of the appeal and substitute the name of the appellant no.2 as the sole appellant.

(RAJNI MUKHI)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)

(Signed order is placed on the file)